

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Power to sanction leave to an officer vests with the authority under whose administrative control the officer is working. Given the large number of officers belonging to various Central Services and the All India Services with unique feature of serving at the centre and the States, the requisite details of leave sanctioned and joining in respect of officers belonging to different services are not centrally maintained.

(b) to (d) Willful absence from duty after the expiry of leave may render a member of the Service liable to disciplinary action. In All India Services there is a provision of effecting deemed resignation under Rule 7(2) of AIS (Leave) Rules, 1955 which can be invoked in a case where an officer is absent without authorization for a period exceeding one year from the date of expiry of sanctioned leave or permission. The position in respect of IAS, IPS and IFS is as under:

	IAS	IPS	IFS
(A) No. of officers who have been deemed resigned under AIS (Leave) Rules	23	1	Nil
(B) No. of officers against whom action has been recommended/taken by the State Government	5	5	Nil

Proposed changes in UPSC examination

1480. SHRI AVINASH PANDE: Will the PRIME MINISTER be pleased to state:

- whether Government is aware of the proposed changes in the Union Public Service Commission (UPSC) examination;
- the reasons for these changes;
- in what manner this affects the UPSC aspirants; and
- in what manner the proposed changes expects to address the problems with the existing system?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Union Public Service Commission (UPSC) have submitted a proposal to the Central Government suggesting certain changes in the existing scheme of Civil Services (Main) Examination to make it more relevant with the present day, global as well as internal scenario on the basis of the report of a committee, constituted by the Commission under the chairmanship of Prof. Arun S. Nigavekar, former Chairman, University Grants Commission (UGC).

(c) and (d) Till now, no decision has been taken by the Government on these recommendations.

Supreme Courts' observation on vacant posts in CBI

1481. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that about 50 per cent of the senior positions in the CBI are lying vacant affecting the disposal of important corruption cases;

(b) if so, the number of such sanctioned posts and vacant posts and the reasons for delay in filling up these posts;

(c) whether the Supreme Court has recently slammed the Centre over the CBI vacancies and centres 'bonafide' and seriousness in ensuring time-bound disposal of corruption cases; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir.

(b) Does not arise.

(c) and (d) Hon'ble Supreme Court in Criminal Appeal No(s). 88-93 of 2003 Central Bureau of Investigation Vs. Saurin Rasiklal Shah and Ors., is monitoring the vacancy position of CBI. Hon'ble Supreme Court has been informed about various steps being taken for filling up of vacancies in CBI.

Backlog cases with CIC

1482. SHRIMATI KANIMOZHI: Will the PRIME MINISTER be pleased to state:

(a) whether there exists a backlog of cases before the Central Information Commission (CIC);

(b) if so, the details thereof, State-wise; and

(c) the steps taken by Government to clear backlog and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir. The Central Information Commission has reported that 27856 cases were pending for disposal as on 29.02.2012 of which around 9500 cases were provisionally registered.

(b) This data is not maintained.